सहायता देने के प्रश्न पर विचार कर रही है जो इस समय ऐसे पत्र प्रकाशित नहीं कर रहे हैं; म्रीर

(घ) यदि हां. तो इसका ब्योरा क्या है ?

सुचना तथा प्रसारण मंत्रालय ग्रीर संचार विभाग में राज्य मंत्री (श्री इ०कु० गुजराल) : (क) जी, नहीं।

(स) (1) असम (2) गुजरात-(3) जम्मू तथा काश्मीर (4) केरल (5) मैसूर (6) उड़ीसा (7) तमिलनाडु (8) नागालैंड (9) इनके केन्द्र प्रशासित क्षेत्र-(क) भण्डमान तथा निकोबार द्वीपसमूह (ल) गोका, दमन तथा दय (ग) हिमाचल प्रदेश (घ) मिरापुर (ङ) पाण्डिचेरी (च) त्रिपूरा।

- (ग) जी, नहीं।
- (घ) प्रदन नहीं उठता।

Reterchment in Wagon Building Industry

1800. SHRI RAM SINGH AYAR-WAL: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

- (a) whether it is a fact that curtailment of Railway wagon orders envisaged in the Fourth Plan provisions has resulted into shedding away of large labour force from the wagon building industries; and
- (b) if so, the steps taken by Government to provide alternative employment to this labour force ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI, D. SANJI-VAYYA): (a) and (b). No orders placed on the wagon building industries have been cancelled on account of reduction in requirements so far. As a result the shedding of labour on this account or finding alternative employment for them does not arise.

CORRECTION OF ANSWER TO U.S.Q. NO. 4078 DATED 14.3 68 RE. MODEL STANDING ORDERS IN COAL MINES

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR. EMPLOY-MENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : I would like to draw attention to the reply given by the Minister of Labour and Rehabilitation on 14th March, 1968, to the unstarred question No. 4078 by Shri J. M. Biswas regarding Model Standing Orders in Coal Mines It was stated that "the Model Standing Orders for Coal Mining Industry were circulated in September, 1966. As on the 30th November, 1967, only 276 collieries, out of a total number of 749, had brought their standing orders in line with the Model Standing Orders and the remaining 473 had not done so." With reference to this reply, there was a further question, on 19th December. 1968, by Shri Eswara Reddy seeking information regarding the names of collieries under each of the two categories. When this information was collected, it was observed that there were some discrepencies in the information already furnished. basis of the information that has since become available, the reply given earlier may be corrected to read as under .

"The Model Standing Orders for coal mining industry were circulated by Government in August, 1965. As on 30th June, 1969, there were 749 collieries, of which 677 collieries, each employing a hundred or more workmen, were required to have standing orders. Of these 677, 30 have no standing orders, 113 collieries had brought their standing orders in line with the Model Standing Orders and the remaining had 534 vet to do so."

RE: STARRED QUESTION AND CALLING ATTENTION

(Query)

SHRI GURCHARAN SINGH (Ferozepur): I rise on a point of order.

MR. SPEAKER: On what matter? There is nothing before the House,

SHRI GURCHARAN SINGH: I have also some rights in the House.

MR. SPEAKER: What is his point?

SHRI GURCHARAN SINGH: I shall just explain it. I had sent a starred question...

MR. SPEAKER: He may ask me in my chamber and not here.

SHRI GURCHARAN SINGH: I have been deprived of my right to ask supplementary questions, because the question has been disallowed, and the information has been given to me, whereas actually it should have been given to the House.

MR. SPEAKER: It is not the practice to take it up in the House in this manner. He can come to my Chamber and I shall explain the position.

SHRI GURCHARAN SINGH; lt is unfair.

SHRI HEM BARUA (Mangaldai): Before you pass on to the next item, may I make a submission? I had submitted a calling-attention-notice on the suspension of the exhibition of a particular all-India picture in certain Calcutta picture-houses. The attack on the picture-house might be a State affair, and we do not want to impinge on the precincts of the State. But 'Prem Pujari' is an all-India phenomenon. That is why I want the hon. Minister to make a statement on that. But it has been disallowed.

MR. SPEAKER: The calling-attentionnotice did come to me, but I did not accept it because it related to the law and order situation. So far as the attack on the local cinema-houses is concerned...

SHRI HEM BARUA: The burning of the cinema-house is a State affair, we do not want to impinge on that. But 'Prem Pujari' is an all-India phenomenon.

भी घटल बिहारी बाजपेयी (बलरामपुर): घष्यक्ष महोदय, कल हमें सुचना दी गई पी कि जम्मू में खाद्य नीति के बारे में जो भेदभाव हो रहा है, उस प्रश्न पर हमारा कार्लिंग एटेन्शन नोटिस ग्राप ने स्वीकार कर लिया है, लेकिन बाद में हमें खबर दी गई कि गृह मंत्री जी नहीं मानते हैं। इस बारे में फैसला ग्राप को करना है या गृह मंत्री को ?

भ्रष्यक्ष महोदय: वह यहां नहीं भ्रा सकता है। उसको यहां कैसे लायें?

श्रीकंवर लाल गुप्त (दिल्ली सदर): पहलेयह सूचनादी गई थी कि वह मन्जूर हो गयाहै।

भी रणधीर सिंह (रोहतक) : स्पीकर महोदय,.....

प्रध्यक्ष महोदय: मैं खड़ा हूँ तो घाप न उठें। यह बड़ी बुरी प्रैनिटस चल रही है कि स्पीकर खड़ा हो ग्रीर घाप भी खड़े हो जायं। यातो मुक्ते उठने न दिया करें, कोई ऐसा तरीका निकालिए कि मैं उठ ही न सकूं।

श्री घटल विहारी वाजपेयी: घष्यक्ष महो-दय, कोई ऐसा तरीका घाप निकाले जिससे कि उस पर हम डिस्कशन कर सकें।

ब्राध्यक्ष महोबंदा : उसको मैं देखू गा। घाप उसे कोई ऐसी शक्ल दें जिससे मुक्ते मी जिस्ट-फिकेशन हो उसे हाउस में लाने का, जैसे श्री नाथ पैने उसका कौस्टीट्यूशनल ऐस्पेक्ट ले लिया, ऐसा कुछ घाप भी कर दें तो मैं उसे देख लूगा।

CANCELLATION OF SITTING ON 6th MARCH 1970

धान्यक्ष सहोबय: धाव धाज सुबह मेरे पास कुछ सज्जन धाये ये कि कल शिवरात्रि की खुट्टी होनी चाहिए। मैं काफी चवडाया क्योंकि पिछली दफा को मैंने ईद की खुट्टी पर ऐसी किया तो बाबूराव पटेल ने मेरी तस्वीद दी